

frequent consultations. Intimation about stocks of foodgrains held by the Corporation is given by it to the Central Government and the State Governments concerned to facilitate distribution in the context of shortage of foodgrains in the country.

**M/s Duncan Stratton and Company**

**2286. Shri Madhu Limaye:**  
**Shri Kishen Pattnayak:**  
**Dr. Ram Manohar Lohia:**  
**Shri D. C. Sharma:**

Will the Minister of **Law** be pleased to state:

(a) whether Government have completed the inquiry into the charges of Shri H. D. Mundhra's interference into the affairs of M/s Duncan Stratton and Company; and

(b) if so, the result of the investigation?

**The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman):**

(a) and (b). Attention of the Hon'ble Members is invited to replies given to Starred Question No. 48 answered on the 4th November, 1965 and No. 684 answered on 22nd March, 1966 last. During the course of inquiry, it was found necessary to inspect the books of accounts of two other companies with a view to connect various transactions appearing in the books of Duncan Stratton & Co. Ltd. While one of them produced some books, the other failed to produce any books before the Inspecting Officers. Necessary action to compel production of books and to launch prosecutions in case of default, under the Companies Act is being initiated. Action for winding up of one of these companies has also been initiated.

During the inspection, the name of a foreign company was also noticed in certain transactions between Duncan Stratton & Co. and another company of the Mundhra Group. Attempt is being made to obtain the books of accounts of the foreign company for inspection under Section 209(4).

**Scarcity and Famine conditions**

**2287. Shri Madhu Limaye:**  
**Shri Kishen Pattnayak:**  
**Dr. Ram Manohar Lohia:**

Will the Minister of **Food, Agriculture, Community Development and Cooperation** be pleased to refer to his statement on the 13th May, 1966 and state:

(a) whether Government have since formulated new principles or Rules or a Code outlining the duties and responsibilities of the Central and State Governments in the matter of relieving distress caused by 'Scarcity' and 'Famine';

(b) whether Government propose to clearly define these two terms; and

(c) whether Government also propose to define the conditions under which it would become mandatory for Government to declare famine or scarcity and set into motion remedial action?

**The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde):** (a) No, Sir.

(b) and (c). Government intends appointing a little later a special officer to examine these matters and also to review the State Famine Codes and suggest modifications, if any, considered necessary in the light of recent experience.

**Eviction from Land at Santa Cruz Airport, Bombay**

**2288. Shri Madhu Limaye:**  
**Shri Kishen Pattnayak:**  
**Dr. Ram Manohar Lohia:**

Will the Minister of **Transport, Aviation, Shipping and Tourism** be pleased to state:

(a) whether Government have received any communication from the tenants of Plot No. 15, Part I, Andheri East (behind Lingayat Building) to the effect that they have received eviction notices from the Santa Cruz airport authorities who happen to own this piece of land;